

State Vs Balram
FIR No. 105/20
PS Kanjhawala
U/s 366/363/376 IPC & 6 POCSO Act

29.05.2020.

Fresh chargesheet is received. It be checked and registered.

Present: Sh. R.S.Mangal Murti, Ld. APP for the State.

HC Joginder Hooda mobile no. 9899426886 and HC Vikas mobile no.
9717537079.

IO W/PSI Smriti Gupta in person.

Accused is stated to be in JC.

Put up for consideration on 28.07.2020.

(DEVENDER NAIN)

Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/29.05.2020

State Vs Shri Prakash @ Mistri
FIR No. 21/17
PS South Rohini
U/s 302 IPC

29.05.2020.

This is an interim bail moved on behalf of applicant/accused.

Present: Sh. R.S.Mangal Murti, Ld. APP for the State.

HC Joginder Hooda mobile no. 9899426886 and HC Vikas mobile no. 9717537079.

Sh. Gaurav Sehdev, Advocate for accused/applicant in person.

Report of concerned jail superintendent regarding custody period as well as character/conduct of accused is already filed alongwith present application.

In these circumstances, at request let report alongwith previous involvement (if any) be summoned from SHO/IO concerned for 10.06.2020.

(DEVENDER NAIN)

Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/29.05.2020

State Vs Shahnawaz
FIR No. 300/17
PS Subhash Place
U/s 302 IPC

29.05.2020.

This is an interim bail moved on behalf of applicant/accused.

Present: Sh. R.S.Mangal Murti, Ld. APP for the State.

HC Joginder Hooda mobile no. 9899426886 and HC Vikas mobile no. 9717537079.

Sh. Gaurav Sehdev, Advocate for accused/applicant in person.

Report of concerned jail superintendent regarding custody period as well as character/conduct of accused is already filed alongwith present application.

In these circumstances, at request let report alongwith previous involvement (if any) be summoned from SHO/IO concerned for 10.06.2020.

(DEVENDER NAIN)

Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/29.05.2020

State Vs Sandeep @ Rahul
FIR No. 173/17
PS Mangol Puri
U/s 302 IPC

29.05.2020.

This is an interim bail moved on behalf of applicant/accused.

Present: Sh. R.S.Mangal Murti, Ld. APP for the State.

HC Joginder Hooda mobile no. 9899426886 and HC Vikas mobile no. 9717537079.

Sh. Gaurav Sehdev, Advocate for accused/applicant in person.

Report of concerned jail superintendent regarding custody period as well as character/conduct of accused is already filed alongwith present application.

In these circumstances, at request let report alongwith previous involvement (if any) be summoned from SHO/IO concerned for 10.06.2020.

(DEVENDER NAIN)

Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/29.05.2020

State Vs Pradeep
FIR No. 452/17
PS Kanjhawala
U/s 302/307/120-B/201/34 IPC
& 25/54/59 Arms Act

29.05.2020.

This is an interim bail moved on behalf of applicant/accused.

Present: Sh. R.S.Mangal Murti, Ld. APP for the State.

HC Joginder Hooda mobile no. 9899426886 and HC Vikas mobile no. 9717537079.

Sh. Gaurav Sehdev, Advocate for accused/applicant in person.

Report of concerned jail superintendent regarding custody period as well as character/conduct of accused is already filed alongwith present application.

In these circumstances, at request let report alongwith previous involvement (if any) be summoned from SHO/IO concerned for 10.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/29.05.2020

State Vs Shambhu
FIR No. 01/17
PS Kanjhawala
U/s 302 IPC

29.05.2020.

This is an interim bail moved on behalf of applicant/accused.

Present: Sh. R.S.Mangal Murti, Ld. APP for the State.

HC Joginder Hooda mobile no. 9899426886 and HC Vikas mobile no. 9717537079.

Sh. Gaurav Sehdev, Advocate for accused/applicant in person.

Report of concerned jail superintendent regarding custody period as well as character/conduct of accused is already filed alongwith present application.

In these circumstances, at request let report alongwith previous involvement (if any) be summoned from SHO/IO concerned for 10.06.2020.

(DEVENDER NAIN)

Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/29.05.2020

Bail application no. 1235/2020
State Vs. Naveen @ Tony
FIR No. 1551/18
PS Sultan Puri
U/s 302/201 IPC

29.05.2020.

The present interim bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. R.S.Mangal Murti, Ld. APP for the State.

HC Joginder Hooda mobile no. 9899426886 and HC Vikas mobile no. 9717537079.

Sh. Vivek Shokeen, Advocate for accused/applicant through VC.

Report not received.

At request, put up for report and consideration of this application on
03.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/29.05.2020

Victim K Vs. State
FIR No. 294/2020
PS Rani Bagh
U/s 376 IPC & 6 POCSO Act

29.05.2020.

This is an application filed on behalf of complainant/victim filed through DLSA for interim compensation.

Present: Sh. R.S.Mangal Murti, Ld. APP for the State.

HC Joginder Hooda mobile no. 9899426886 and HC Vikas mobile no. 9717537079.

Sh. Birender Sangwan Advocate for accused/applicant in person alongwith ASI Geeta PS Rani Bagh with minor child "K".

Ms. Shweta Rajpoot, Ld. Counsel from DCW.

File perused.

Keeping in view the trauma suffered by the victim, it is ordered that interim compensation of Rs. 50,000/- be granted to the victim by concerned Ld. Secretary DLSA North-West, Delhi. As the victim is minor let the amount be transferred in the account of her legal guardian bearing the details as under:-

Account holder name:	Khushbu Devi
Account No.	42278100001846
Bank name.	Bank of Baroda, Sarawati Vihar, Delhi
IFSC Code:	BARBOSARASW

The present application for interim compensation is accordingly disposed off.

Copy of this order be send to the Ld. Secretary DLSA, North-West, Delhi.

Copy of given dasti also.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/29.05.2020

Bail application no. 1236/2020
State Vs. Manjeet
FIR No. 44/2020
PS Kanjhawala
U/s 376/506 IPC & Sec. 6 POCSO Act

29.05.2020.

Present: Sh. R.S.Mangal Murti, learned Addl. PP for State.

HC Joginder Hooda mobile no. 9899426886 and HC Vikas mobile no. 9717537079.

Ms. Shweta Rajpoot, Ld. Counsel from DCW.

Sh. Sushant, Advocate for accused/applicant in person.

Mother of the victim in person alongwith prosecutrix.

It is submitted on behalf of applicant/accused that investigation qua present case has already been completed and chargesheet has been filed. It is further submitted that there are chances of compromise between the prosecutrix and the accused person.

In reply to this it is submitted by Ld. APP for the State/IO that in her complaint prosecutrix alleged that she was threatened by her fufaji (alleged/applicant) not to make any complaint. Medical examination of prosecutrix also got conducted. Ld. APP for the State further opposed the application on the ground that offence is of very serious in nature and applicant has played active role in the commission of the offence. It is further submitted that investigation of the case is at earliest stage and accused may tamper with the evidence or may threaten the prosecutrix as already alleged by prosecutrix in her complaint.

Considering all the facts and circumstances and considering the fact that as per statement of prosecutrix accused has already threatened the complainant not to make any complaint, I am of the considered opinion that there is no ground made out to grant any bail at this stage. In these circumstances, same is hereby dismissed.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/29.05.2020

Bail application no. 1117/2020
State Vs. Vishal @ Resham & Vishal Alias Resham
FIR No. 809/15 & 809/15
PS Sultan Puri
U/s 302/201/34 IPC

29.05.2020.

The present interim bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. R.S.Mangal Murti, Ld. APP for the State.

HC Joginder Hooda mobile no. 9899426886 and HC Vikas mobile no. 9717537079.

Sh. Deepak Sharma, Advocate for accused/applicant through VC.

Fresh address filed on behalf of applicant/accused in terms of previous order. At request, let same be verified by concerned SHO/IO for 04.06.2020. Counsel for accused seeks short adjournment for filing of certain medical documents regarding illness of mother and brother of the accused as he has received information regarding the same telephonically today itself. He is at liberty to file the same on or before NDOH.

(DEVENDER NAIN)

Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/29.05.2020

At this stage, report regarding verification of address received on behalf of IO through which he has submitted that tenant verification was not got done by concerned landlord. In these circumstances, let IO be submissions for certain clarification regarding his report and for filing of medical documents regarding illness of mother and brother of accused (as requested by Ld. Counsel for accused/applicant during first call).

(DEVENDER NAIN)

Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/29.05.2020

Bail application no. 1128/2020
State Vs. Ronak Ali
FIR No. 1161/19
PS Sultan Puri
U/s 328/376/506 IPC

29.05.2020.

The present interim bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. R.S.Mangal Murti, Ld. APP for the State.

HC Joginder Hooda mobile no. 9899426886 and HC Vikas mobile no. 9717537079.

Sh. Anup Kumar Gupta, Advocate for accused/applicant through VC.

As per the report of IO, medical papers of mother of the accused could not be verified as concerned hospital demanded original documents to verify the same and hospital refuses to verify the photocopy of the medical papers.

In these circumstances, concerned SHO/IO is directed to obtain the original papers from the concerned person and to verify the same for 05.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/29.05.2020

Bail application no. 1252/2020
State Vs. Mohd. Ashfaq
FIR No. 805/15
PS Sultan Puri
U/s 302 IPC

29.05.2020.

The present interim bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. R.S.Mangal Murti, Ld. APP for the State.

HC Joginder Hooda mobile no. 9899426886 and HC Vikas mobile no. 9717537079.

Sh. Gajraj Singh , Advocate for accused/applicant through VC.

It is submitted on behalf of IO through his report that complainant/victim could not appear today due to illness and requested for a short adjournment.

Further specific custody period of the applicant/accused is not mentioned by the Jail Superintendent. Let report of specific custody period of applicant/accused be called from Jail Superintendent be summoned for 03.06.2020. Let IO as well as complainant be summoned for the next date of hearing.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/29.05.2020

Bail application no. 1299/2020
State Vs. Mohd. Afsar
FIR No. 72/2010
PS Keshav Puram
U/s 307/34 IPC

29.05.2020.

The present application seeking directions to send intimation to the superintendent of jail regarding the bail status of the accused heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. R.S.Mangal Murti, Ld. APP for the State.

HC Joginder Hooda mobile no. 9899426886 and HC Vikas mobile no. 9717537079.

Sh. Kundan Kumar, Advocate for accused/applicant through VC.

At request, put up with file and report be called from SHO/IO concerned for 30.05.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/29.05.2020

Bail application no. 1300/2020
State Vs. Jitender
FIR No. 346/19
PS Kanjhawala
U/s 302/498A/304-B/201/34 IPC

29.05.2020.

The present interim bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. R.S.Mangal Murti, learned Addl. PP for State.

HC Joginder Hooda mobile no. 9899426886 and HC Vikas mobile no. 9717537079.

Sh. L.D.Mual, Advocate for accused/applicant through VC.

It is submitted on behalf of the applicant/accused that deceased was the wife of another brother of the accused person and accused was not involved in the present matter in any sense as he is living separately. Ld. Counsel for the applicant/accused has also pointed out towards para no. 16 of his application.

It is submitted by the Ld. APP for the State/IO that accused involved regarding suicide committed by the deceased. However last ritual of deceased Meena were already completed before reaching of her relatives. It is further submitted that brunt bone from the pyre alongwith ash were lifted and seized through seizure memo. It is further submitted that the accused has played important role in committing crime as he remained involved in the funeral of deceased lady before coming of her relatives.

Considering all the facts and circumstances and also considering that even last ritual was completed before coming of relatives of deceased creates strong doubt over the version of the accused person. In these circumstances, I am of the considered opinion that there is no ground made out to grant any bail at this stage. In these circumstances, same is hereby dismissed.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/29.05.2020

Bail application no. 1301/2020
State Vs. Sachin
FIR No. 159/2020
PS Prem Nagar
U/s 394/397/411/34 IPC

29.05.2020.

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. R.S.Mangal Murti, learned Addl. PP for State.

HC Joginder Hooda mobile no. 9899426886 and HC Vikas mobile no. 9717537079.

Sh. Pankaj Kumar Agarwal, Advocate for accused/applicant through VC.

It is submitted on behalf of the applicant/accused that accused is juvenile in the present matter. It is further submitted that there is no previous involvement of the CCL in another matter. The present CCL is not the main accused in the present matter.

It is submitted by the Ld. APP for the State/IO that CCL has carried out the present robbery with the help of his friends and on insistence CCL Sachin @ Puneet and his friend Tarun stabbed 11 times on the body of the victim. The CCL was arrested on the spot. As per report, his brother is also a criminal and presently lodged in jail for life imprisonment. It is further submitted that the present CCL is hardcore criminal.

Considering all the facts and circumstances and also considering the act of the CCL in the present matter, his background, I am of the considered opinion that there is no ground made out to allow present appeal at this stage. In these circumstances, same is hereby dismissed.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/29.05.2020

Bail application no. 1302/2020
State Vs. Ajay @ Gaiinda
FIR No. 144/16
PS North Rohini
U/s 186/353/304/34 IPC

29.05.2020.

The present interim bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. R.S.Mangal Murti, learned Addl. PP for State.

HC Joginder Hooda mobile no. 9899426886 and HC Vikas mobile no. 9717537079.

Sh. Rajesh Juneja, Advocate for accused/applicant through VC.

Report of IO perused.

IO nowhere verified medical condition of mother of the accused person.

Let medical verification of the mother of the accused person be summoned for 03.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/29.05.2020

Bail application no. 1303/2020
State Vs. Ashok Sisodia
FIR No. 59/2020
PS Vijay Vihar
U/s 21 NDPS Act

29.05.2020.

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. R.S.Mangal Murti, learned Addl. PP for State.

HC Joginder Hooda mobile no. 9899426886 and HC Vikas mobile no. 9717537079.

Sh. Hemant Kumar, Advocate for accused/applicant through VC.

Request received on behalf of IO to verify the medical certificate and death certificate and to conduct medical inquiry.

In these circumstances, at request, let report be called for 30.05.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/29.05.2020

Bail application no. 1304/2020
State Vs. Ankit @ Taru
FIR No. 206/18
PS Subhash Place
U/s 302/307/324/120-B/34 IPC

29.05.2020.

The present interim bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. R.S.Mangal Murti, learned Addl. PP for State.

HC Joginder Hooda mobile no. 9899426886 and HC Vikas mobile no. 9717537079.

Sh. Pradeep Rana, Advocate for accused/applicant through VC.

Report as well as total custody report be called from the concerned jail superintendent. In the meanwhile, notice be issued to complainant for the next date of hearing.

Put up for report and consideration of application on 04.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/29.05.2020

Bail application no. 1306/2020
State Vs. Shyam Kumar Singh
FIR No. 303/19
PS Kanjhawala
U/s 363/376/328/506 IPC & 6 POCSO Act

29.05.2020.

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. R.S.Mangal Murti, learned Addl. PP for State.

HC Joginder Hooda mobile no. 9899426886 and HC Vikas mobile no. 9717537079.

Sh. B.K.Pandey, Advocate for accused/applicant through VC.

Ms. Shweta Rajpoot, Ld. Counsel from DCW.

Report of IO be called whether he had intimated the victim/prosecutrix regarding the present application. If not intimated earlier, let victim/prosecutrix be intimated for next date of hearing.

Put up on 05.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/29.05.2020

Bail application no. 1307/2020
State Vs. Mukesh
FIR No. 288/19
PS Prem Nagar
U/s 302/498A IPC

29.05.2020.

The present interim bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. R.S.Mangal Murti, learned Addl. PP for State.

HC Joginder Hooda mobile no. 9899426886 and HC Vikas mobile no. 9717537079.

Sh. Vinay Kumar, Advocate for accused/applicant through VC.

IO seeks some to verify the medical condition of the mother and brother of the applicant/accused.

At request, let medical condition/documents of the mother and brother attached with the application be verified on the next date of hearing.

Put up on 04.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/29.05.2020

Bail application no. 1308/2020
State Vs Vipin
FIR No. 371/19
PS Subhash Place
U/s 452/323/506/34 IPC

29.05.2020.

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. R.S.Mangal Murti, learned Addl. PP for State.

HC Joginder Hooda mobile no. 9899426886 and HC Vikas mobile no. 9717537079.

Sh. R.P.Srivastava, Advocate for accused/applicant.

The ground of urgency for present bail application shown by the accused person is that his parents are ill. However, as per submissions, no medical documents has been attached with the present application.

In these circumstances, concerned SHO/IO is directed to verify the medical condition of parents of accused as well as about the other family members on 09.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/29.05.2020

Bail application no. 1309/2020
State Vs. Tarun
FIR No. 519/2019
PS Prem Nagar
U/s 302/201/34 IPC

29.05.2020.

The present interim bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. R.S.Mangal Murti, learned Addl. PP for State.

HC Joginder Hooda mobile no. 9899426886 and HC Vikas mobile no. 9717537079.

Ms. Shweta Sand, Advocate for accused/applicant through VC.

At request, let medical document of mother of the accused be verified through concerned SHO/IO for the next date of hearing.

Put up on 03.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/29.05.2020

Bail application no. 1311/2020
State Vs. Sombir
FIR No. 56/16
PS Kanjhawala
U/s 302/201/365/120-B IPC

29.05.2020.

The present interim bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. R.S.Mangal Murti, learned Addl. PP for State.

HC Joginder Hooda mobile no. 9899426886 and HC Vikas mobile no. 9717537079.

Sh. Gajraj Singh, Advocate for accused/applicant through VC.

Considering the submissions and considering the application, let character report alongwith specific custody period of the accused person be summoned from Jail Superintendent. In the meanwhile, notice be issued to the complainant through IO/SHO concerned for the next date of hearing.

Put up on 03.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/29.05.2020

Bail application no. 1311/2020
State Vs. Hasan Raja
FIR No. 78/18
PS Subhash Place
U/s 365/364A/34 IPC

29.05.2020.

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. R.S.Mangal Murti, learned Addl. PP for State.

HC Joginder Hooda mobile no. 9899426886 and HC Vikas mobile no. 9717537079.

Sh. J.K.Sharma, Advocate for accused/applicant through VC.

Character report as well as total custody report be called from the concerned jail superintendent. In the meanwhile, notice be issued to complainant for the next date of hearing.

As per the report of the IO, this is the third bail application of the accused. However, as per the submissions of Ld. Counsel for the applicant/accused this is the first bail application of accused Hasan Raja. Let IO be summoned to clarify the same on the next date of hearing.

Put up for report and consideration of application on 04.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/29.05.2020

Bail application no. 1312/2020
State Vs. Lokesh
FIR No. 70/18
PS Subhash Place
U/s 302/392/394/397/411/34 IPC & 25/27 Arms Act

29.05.2020.

The present interim bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. R.S.Mangal Murti, learned Addl. PP for State.

HC Joginder Hooda mobile no. 9899426886 and HC Vikas mobile no. 9717537079.

Sh. Pradeep Rana, Advocate for accused/applicant through VC.

Character report as well as total custody report be called from the concerned jail superintendent. In the meanwhile, notice be issued to complainant for the next date of hearing.

Put up for report and consideration of application on 04.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/29.05.2020

Bail application no. 1313/2020
State Vs. Varun Jindal
FIR No. 762/14
PS North Rohini
U/s 302/365/201/120-B IPC & 25/27/54/59 Arms Act

29.05.2020.

The present interim bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. R.S.Mangal Murti, learned Addl. PP for State.

HC Joginder Hooda mobile no. 9899426886 and HC Vikas mobile no. 9717537079.

Sh. Pradeep Rana, Advocate for accused/applicant through VC.

Character report as well as total custody report be called from the concerned jail superintendent. In the meanwhile, notice be issued to complainant for the next date of hearing.

Put up for report and consideration of application on 04.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/29.05.2020

Bail application no. 1314/2020
State Vs. Vichitarvir @ Pintos
FIR No. 518/16
PS Subhash Place
U/s 364A/365/341/120-B/34 IPC

29.05.2020.

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. R.S.Mangal Murti, learned Addl. PP for State.

HC Joginder Hooda mobile no. 9899426886 and HC Vikas mobile no. 9717537079.

Sh. Kunal Yadav, Advocate for accused/applicant through VC.

It is submitted on behalf of the applicant/accused that the mother of the accused is suffering from high blood sugar level. It is further submitted that two another co-accused have already been granted bail by different courts.

It is submitted by the Ld. APP for the State/IO that applicant/accused has refused to join judicial TIP and later on correctly identified by the witness. It is further submitted that at the instance of accused Scorpio car involved in the incident was recovered from Mahindra & Mahindra workshop at Jhunjhunu, Rajasthan which was stationed there by the accused person as the said car broke down in the way. It is further submitted that the accused has played active role in the conspiracy and execution of the offence. It is further submitted that the accused persons had extended threats to the victim family and in that regard a case FIR No. 2/17 u/s 384/387 IPC has been registered at PS Crime Branch. It is further submitted that the accused nowhere mentioned that there is no other family member to take care of the ill health of his mother.

Considering the facts and circumstances and considering that the accused has himself refused to join judicial TIP and later on correctly identified by the witness and his involvement and role in the present case, I am not inclined to grant to allow the present bail application at this stage. Accordingly, same is hereby dismissed.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/29.05.2020